



**IN THE INCOME TAX APPELLATE TRIBUNAL
SMC BENCH, LUCKNOW**

BEFORE SHRI. SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.74/LKW/2023
Assessment Year: 2015-16

Siraj Hasan Payagpur Bahraich	v.	The Income Tax Officer Range II Bahraich
TAN/PAN:AICPH0336G		
(Appellant)		(Respondent)

Appellant by:	Shri K. R. Rastogi, C.A.		
Respondent by:	Shri Sunil Kumar Rajwanshi, D.R.		
Date of hearing:	11	12	2024
Date of pronouncement:	23	12	2024

ORDER

This appeal has been preferred by the assessee against the order dated 01.01.2023, passed by the Id. Commissioner of Income Tax (Appeal), National Faceless Appeal Centre (NFAC), Delhi for Assessment Year 2015-16.

2. At the outset, the Ld. Authorized Representative for the assessee (Ld. A.R.) invited my attention to the application dated 30.11.2024, vide which it has been submitted that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2024 (DTVSV, 2024) and copy of Form No.1 filed before the Income Tax Department on 11.12.2024 has also been enclosed. It has been stated that in response to Form No.1, the Ld. Principal Commissioner of Income Tax, Gorakhpur (designated authority)

has issued Form No.2 on 21.11.2024. Copy of Form No.2 has also been placed on record. The prayer of the assessee was that in view of the above, he may be permitted to withdraw the appeal.

3. In view of the prayer made by the assessee, I permit the assessee to withdraw the appeal and the same is consigned to record with the liberty to the assessee to approach the Tribunal again in case the assessee's application under Direct Tax Vivad Se Vishwas Scheme is not finally accepted by the Department.

4. In the result, the appeal of the assessee is dismissed for statistical purposes.

Order pronounced in the open Court on 23/12/2024.

Sd/-
[SUDHANSHU SRIVASTAVA]
JUDICIAL MEMBER

DATED:23/12/2024

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. DR

By order

Assistant Registrar